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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.452 of 2016
Cuttack this the 12th day of July, 2016

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)
HON'BLE SHRI S.K.PATTNAIK, MEMBER(J)

Bipra Charan Pradhan
Aged about 35 years
S/o. late raj Kumar Pradhan
Ex-GDSBPM
Pariguda BO in account with Baliguda SO
At/Post-Pariguda
Dist-Kondhmal

...Applicant

By the Advocate(s)-M/s.G.K.Behera
D.R.Mishra

-VERSUS-

Union of India represented through:

1. The Director General of Posts
Dak Bhawan
Sansad Marg
New Delhi-110 001
2. The Chief Post Master General
Odisha Circle
Bhubaneswar-751 001
Dist-Khurda
3. The Post Master General
Berhampur Region
Berhampur-760 001
Dist-Ganjam



4. The Superintendent of Post Offices
Phulbani (O) Division
Phulbani-762 001

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...Respondents
By the Advocate(s)-Mr.B.Swain

ORDER(Oral)

R.C.MISRA, MEMBER(A):

Heard Mr.G.K.Behera, learned counsel for the applicant and Mr.B.Swain, learned ACGSC on the question of admission and perused the records.

2. Facts of the matter are that while working as GDSBPM, Pariguda BO in account with Baliguda Sub Office, applicant's father Raj Kumar Pradhan passed away on 6.8.2013. On 20.1.2014, applicant submitted an application to the Chief Post Master General, Odisha Circle (res.no.2) seeking compassionate appointment, enclosing thereto the required documents. The CPMG sent those documents to PMG, Berhampur Region (res.no.3) on 27.1.2014 for disposal. Thereafter, res.no.3 called for further papers from res.no.4 who submitted the same to res.no. 3.

3. Grievance of the applicant is that since on completion of all the required formalities on his part, he did not receive any response regarding his request for compassionate appointment, he submitted a representation dated 16.12.2015 to the CPMG, Odisha Circle(res.no.2) which having not been considered, applicant has moved this Tribunal in the instant O.A.



4. Since the grievance of the applicant is yet to redressed by res.no.2, we are not inclined to express any opinion on the merit of the matter. However, we would direct res.no.2 to consider and dispose of the representation dated 16.12.2015(A/8) if at all received and is pending in accordance with the extant rules and instructions on the subject and communicate the decision thereon to the applicant through a reasoned and speaking order within a period of three months from the date of receipt of this order.

5. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by the learned counsel, copy of this order along with paper book of O.A. be sent to res.no.2 by Speed Post at the cost of the applicant for which Mr.G.K.Behera undertakes to file the postal requisites by 13.7.2016.

7. Free copy of this order be made over to learned counsel for both the sides.

S.K.Pattanik
(S.K.PATTPNIK)
MEMBER(J)

R.C.Misra
(R.C.MISRA)
MEMBER(A)

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